

National Company Law Tribunal

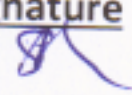
Allahabad Bench

CP NO. 22/Ald/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 07.03.2017

NAME OF THE COMPANY: MKU Mrmous Pvt Ltd


SECTION OF THE COMPANIES ACT: U/S 230/232 of the companies Act, 2013

Sl. NO.	Name	Designation	Representation	Signature
1.	Jagriti Singh	Advocate	Both company	
2.				

Order dated 07.03.2017

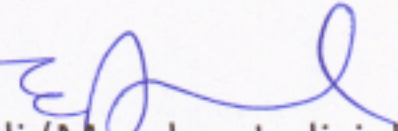
CP NO 22/Ald/2017 M/S MKU MR MOUS Pvt. Ltd.

Mr. Jagriti Singh represents the company petitioner the present case is filed under section 230-232 of the companies Act, 2013. The company petitioner has sought for direction/order to make advertisement inviting comments/objection if any from shareholder, creditor etc. and further prayer is sought for dispensing with the meeting of shareholders. The registry is however directed to scrutinize ^{the} petition and ^{to} put ^{up} on board for further hearing in respect of above relief sought for on 23.03.2017

For compliance


3/11/17
TAT/17
Shri H.P. Chaturvedi
LA

Dated 07.03.2017


Shri H.P. Chaturvedi (Member Judicial)